GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 4007

TO BE ANSWERED ON THE 20TH MARCH, 2018/ PHALGUNA 29, 1939 (SAKA)

REGULATION OF NGOS

4007.   SHRI V. ELUMALAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a high powered committee has recommended several steps to ensure light regulation for Non-Governmental Organisations (NGOs) so as to reduce their harassment;

(b) if so, the details thereof;

(c) whether the Government is considering the recommendations of the said committee to ensure that the procedures are not cumbersome and intrusive; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)

(a) & (b): Yes Madam. The Hon'ble Supreme Court of India in its Order dated 10.01.2017 in Writ Petition (Criminal) No. 172/2011 – Shri Manohar Lal Sharma vs State of Maharashtra & Others, directed the Union of India to frame guidelines/ rules for accreditation of Voluntary Organisations (VOs)/ Non- governmental Organisations (NGOs); the manner of auditing of their accounts; the procedure to initiate action for recovering grants in case of defalcation/ misappropriation, including criminal action. Accordingly, Ministry of Rural Development vide its OM dated 02.02.2017 constituted a Committee to make its recommendations for framing guidelines/ rules for accreditation of VOs/NGOs etc. under the chairmanship of Shri S. Vijay Kumar, former Secretary, Ministry of Rural Development. Among other things, the Committee gave recommendations on

rules for accreditation of VOs/ NGOs, the manner of auditing of accounts and procedure to initiate action for recovering the grants in case of defalcation/ misappropriation including criminal action.

(c) & (d): Accordingly, guidelines were prepared based on the recommendations of the Committee which were approved in the Ministry of Rural Development and have been submitted to the Hon'ble Supreme Court as per their directions.

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